

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 7<sup>th</sup> May, 2024, 10:30 A.M.

CP (IB) No. 53/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Micro Units Development & Refinance Agency Ltd. -Vs- Sambandh Finservice Pvt. Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Ms. Mahima Shekhawat, Adv

For Respondent (s) Mr. Anupam Dash, Adv.

**ORDER**

Ld. Counsel Ms. Mahima Shekhawat appeared for the petitioner. Ld. Proxy Counsel Mr. Priyanshu Kumar appeared on behalf of Mr. Anupam Dash for the respondent. This is an application filed under Section 7 IBC against the respondent. On 06.05.2024 the petition filed by the respondent Sambandh Finance Pvt. Ltd. under Section 10 IBC, 2016 in CP (IB) No. 47/CB/2023 was dismissed by this Adjudicating Authority holding that respondent herein is NBFC registered with Reserve Bank of India and carried on financial service and comes under the definition of financial service provider under section 3(17) of the IBC, 2016 is excluded from the definition of corporate person as defined under Section 3(7) of the IBC, 2016. Further, it is held that even after the cancellation of registration by Reserve Bank of India by letter dated 16.09.2021 the status of the respondent as "Financial Service Provider" will not cease. In consequence of dismissal of CP (IB) No. 47/CB/2023 Section 10 IBC, 2016 petition by order dated 06.05.2023, this petition is also Dismissed.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**P. Mohan Raj**  
Member (Judicial)